

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 347 OF 2020

Quinsan Cottages thr. Manager

..... Petitioners

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. A. D. Bhohe and Mr. Chirag Angle, Advocates for the Petitioners.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 and 2.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 23rd November, 2020

P.C.

1. Mr. Bhohe, the learned Counsel for the petitioners, on instructions, states that the petitioners only press for the relief in terms of prayer clause (b) of this petition and seek extension of time till 31.12.2020 for carrying out the demolition in terms of the impugned order dated 02.03.2016.

2. Mr. Pangam, the learned Advocate General, states that similar request is made to the GCZMA which will consider such request in its meeting scheduled on 26.11.2020.

3. Accordingly, this petition is postponed to 01.12.2020.

M. S. JAWALKAR

M. S. SONAK, J.

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